

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

17. C.P.(IB)-520(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.03.2021**

NAME OF THE PARTIES: Steel Investments Pvt. Ltd.

V/s

Rajesh Estates and Nirman Pvt. Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Gyanik Kochar, counsel appearing for the petitioner, Ms. Anjali Shah, counsel appearing for the respondent are present through virtual hearing. Counsel appearing for the respondent requested time for filing Vakalatnama, previously one Mr. Ryan Dsouza, advocate appeared on behalf of the respondent. It is very clear from the conduct of the respondent that he simply is buying time by engaging different advocate from time to time for filing Vakalatnama and reply which has to be deprecated in the strongest terms. The counsel for respondent is set ex-parte. List this matter on 08.04.2021 for hearing the ex-parte argument.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)